

- (ii) (a) Sixth Annual Report and Accounts of the Bharat Broadband Network Limited (BBNL), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Company, for the year 2017-18.

[Placed in Library. *See* No. L.T. 10468/16/19]

Report and Accounts (2017-18) of NSC, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Twelfth Annual Report of the National Statistical Commission (NSC), New Delhi, for the year 2017-18.

- (b) Action Taken Report on the recommendations contained in the above-said Report.

[Placed in Library. *See* No. L.T. 10394/16/19]

Notifications of the Ministry of Electronics and Information Technology

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री एस.एस. अहलुवालिया): महोदय, मैं आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) अधिनियम, 2016 की धारा 55 के अधीन इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:—

- (1) No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated the 31st July, 2018, publishing the Aadhaar (Enrolment and Update) (Sixth Amendment) Regulations, 2018 (No. 2 of 2018).

- (2) G.S.R. 1135 (E), dated the 20th November, 2018, publishing the Unique Identification Authority of India (Form of Annual Statement of Accounts) Rules 2018.

[Placed in Library. *See* No. L.T. 10395/16/19]

Reports and Accounts (2017-18) and (2015-16) of various companies and organisations and related papers

THE MINISTER OF STATE IN THE MINISTRY OF MINES; AND THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—